

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Petition No.263/TT/2015

Date: 23.12.2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from anticipated/actual COD to 31.03.2019  
(A) Combined Assets of (A1) Associated bays of 765 kV S/C Lucknow Barielly transmission line including 3x80 MVAR switchable line reactor at Lucknow (New) and Line Reactor at Bareilly (New) Sub-station, (A2) 2nd circuit of 400 kV D/C (Quad) Bareilly(New)-Bareilly(Old)transmission line with associated bays (A3) 765/400 kV 1500 MVA ICT-I at Bareilly (New) Sub-station along with associated bays (B) 765 kV, 3x80 MVAR Bus reactors at Bareilly (New) Sub-station(C)Associated bays of 1st circuit of 400 kV D/C (Quard) Bareilly (New)-Bareilly (Old) Transmission Line (D) 765/400 kV 1500 MVA ICT-II at Bareilly (New) Sub-station along with associated bays. (E) 1st circuit of 400 kV D/C (Quard) Bareilly (New)-Kashipur (PTCUL) Transmission Line and associated bays (F) 2nd circuit of 400kV D/C (Quard) Bareilly (New)-Kashipur (PTCUL) Transmission Line and associated bays (G) 400kV Kashipur- Roorkee line along with associated bays (H) 400kV D/C Roorkee-Saharanpur line along with associated bays under "Northern Region System Strengthening Scheme-XXI" in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 11.1.2016:-

- a) Submit Asset wise computation of interest during construction on cash basis for all the assets from the date of infusion of debt fund up to Scheduled COD and from Scheduled COD to Actual COD of the Asset;

- b) Furnish Asset wise details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the asset (i.e. from Scheduled COD to Actual COD) along with the liquidated damages recovered or recoverable, if any.
- c) Submit Auditor's Certificate for capital cost incurred as on actual COD for all Assets indicating actual payment made on cash basis and balance payments to be made under balance and retention payment. RCE, if applicable.
- d) With regard to additional capital expenditure on account of balance and retention payment, submit the nature/works against which the payment is withheld along with name of contractor/supplier and the amount of all balance payments yet to be made.
- e) Submit the copy of RCE along with the re-apportioned approved cost duly certified by the competent authority.
- f) Submit the time over run analysis with standard method such as PERT chart/L2 schedule, and explain/justify the activities affected which causes the delay in project execution. Also furnish the efforts made by the petitioner to reduce the delay and consequent cost implication.
- g) Submit a copy of Auditor's Certificate towards actual cost as on COD and year wise additional capitalization in respect of the Asset - D to Asset- H.
- h) It is observed that there is a variation in initial spares for Asset- G and Asset- H as submitted on Page 19 of the petition and in the certificate of capital cost submitted for each asset separately. Further, on Page 19 of the petition initial spares for transmission lines for all assets is mentioned as nil, however, in certificate of capital cost for Asset- G and Asset- H, the value of spares for transmission lines is mentioned. Provide justification for discrepancies in values mentioned at two places and submit the revised capital cost certificate, if required.
- i) Submit the certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date for Asset-G and Asset-H.
- j) Submit the color SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems.

In case the above said information is not received within the specified date, the petition shall be disposed on the basis of the information available on record.

Yours faithfully,

Sd/-  
(M.M.Chaudhari)  
Asst Chief (Fin)